



Regional Office

Haryana State Pollution Control Board,

SCO 161 - P, 162, 163 SECOND FLOOR SECTOR 20, HUDA KAITHAL

Email-hspcbrokai@gmail.com



No. HSPCB/KAI/2025/ 169 8

Dated: 05/09/2025

To

The Registrar,
National Green Tribunal,
New Delhi

Sub : **Regarding the submission of Status Report of Joint Committee in Original Application No.1014/2024 titled as Satbir Kichhana Vs State of Haryana .**

Ref: **Order dated 04.11.2024.**

Kindly refer to subject noted above; the Hon'ble NGT in its order dated 04.11.2024 in OA No. 513/2023 titled as Sandeep & Anr. Versus Union of India & Ors passed the following directions:

1. A letter petition dated 13.12.2023 sent by Satbir Kichhana, resident of House No. 145A/23, Kaithal, Haryana has been registered as Original Application (hereinafter referred to as 'OA') under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as NGT Act, 2010) in exercise of suo-moto jurisdiction, in view of law laid down by Supreme Court in (2022) 13 SCC 401, Municipal Corporation of Greater Mumbai v. Ankita Singha & Ors.
2. Complainant has said that in Sector 18, Kaithal, Main Karnal Road, about 240 square foot of the area, adjacent to the main front, is green belt. As per revenue records, 35 meter green belt is there which is also mentioned in the revenue records. However, by manipulation of Subhas (Patwari) and Ramsaran (Patwari) in revenue records, green belt has been damaged under the orders of Sudhesh Mehra (Tehsildar) and large number of green trees have been cut and proceeds have been sold. No action has been taken by the concerned authorities despite complaint.
3. In our view, complaint made in the present letter petition, at the first instance, needs be addressed by concerned district authorities and if they find any violation of environmental laws, appropriate action shall be taken by said authorities in accordance with law.
4. In view, thereof, we hereby constitute a Joint Committee comprising Divisional Forest Officer, Kaithal; District Magistrate, Kaithal; and, Haryana State Pollution Control Board.
5. District Magistrate, Kaithal shall be nodal agency for coordination and compliance.
6. Above committee shall collect relevant information and if finds any violation of environmental laws including cutting of trees, would take appropriate remedial, prohibitive, preventive and punitive action in accordance with law within two months and submit a compliance report with the Registrar General of this Tribunal who may place the matter before Bench concerned, if any further order is required.
7. With the above directions, this original application is disposed of.
8. A copy of this order be forwarded to Members of the Committee for compliance by email".

As per direction issued by Hon'ble NGT in said matter a letter was sent to the The District Magistrate, Kaithal vide this office letter no. HSPCB/KAI/2025/939 dated 30.06.2025. The District Magistrate, Kaithal nominates District Municipal Commissioner, Kaithal on his behalf as member of Joint committee and Joint Committee of following Officials were constituted:

1. District Municipal Commissioner, Kaithal
2. Regional Officer, HSPCB, Kaithal
3. District Forest Officer, Kaithal

The committee was inspected the site as mentioned in the complaint on 25.07.2025 and during inspection no such activity i.e. Cutting of trees were found at site. Final joint inspection report of committee was received from the Deputy Commissioner, Kaithal vide letter No. 22192/MA dated 25.08.2025. Copy enclosed herewith.

Submitted for kind consideration please.

DA/ Copy of letter dated 25.08.2025.




Regional Officer
Kaithal Region



प्रेषक

उपायुक्त, कैथल।

सेवा में

FR ✓ *Dr N/A*
 SC-B, SC-B-I
 Clerk / DEO
 Date.....RO/EE *[Signature]*
 119

क्षेत्रीय अधिकारी,
 हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
 कैथल।

क्रमांक 22192 / एम0ए0 दिनांक 25/08/2025

विषय:-

Joint Inspection in the matter in OA. 1014/2024 titled as Satbir Kichhana versus State of Haryana.

उपरोक्त विषय बारे आपके कार्यालय के पत्र क्रमांक HSPCB/KAI/2025/939 दिनांक 30.06.2025 के सन्दर्भ में।

विषयाधीन मामले में माननीय NGT द्वारा OA. 1014/2024 titled as Satbir Kichhana versus State of Haryana में दिनांक 04.11.2024 को आदेश पारित किया गया था, उक्त मामले में उनके कार्यालय द्वारा एक टीम गठित की गई है। उपरोक्त की मध्यनजर रखते हुए संयुक्त निरीक्षण के लिए अधोहस्ताक्षरी की ओर से जिला नगर आयुक्त कैथल को मनोनित किया गया। जिला नगर आयुक्त, कैथल व गठित टीम ने Joint Inspection रिपोर्ट की फोटोप्रति इस कार्यालय में प्रस्तुत की है। जिला नगर आयुक्त कैथल के पत्र क्रमांक 10645/डी0एम0सी0/के0टी0एल0 दिनांक 08.08.2025 द्वारा प्राप्त रिपोर्ट आपको आगामी नियमानुसार कार्यवाही हेतु प्रेषित है।

Bikender Singh
 कृते: उपायुक्त, कैथल।
[Signature]

स्वच्छ कैथल स्वच्छ हरियाणा



एक कदम स्वच्छता की ओर

District Municipal Commissioner, Kaithal

SCO 323-324 HUDA Sector-20, Kaithal -136027

E-Mail:- dmc-kaithal@ulbharyana.gov.in (01746-234300)

सेवा में,

✓ उपायुक्त महोदया,
कैथल।

क्रमांक: 10645

/DMC/KTL दिनांक 28/08/2025

DEPUTY COMMISSIONER
KAITHAL

11 AUG 2025

7398

विषय:-

**Joint Inspection in the mater in OA. 1014/2024 titles as
Satbir Kichhana versus State of Haryana.**

विषयाधीन मामले में आपके पत्र क्रमांक 17798/MA दिनांक 08.07.2025 के सन्दर्भ में।

विषयाधीन मामले में अवगत करवाया जाता है कि सन्दर्भित पत्र की अनुपालना में अधोहस्ताक्षरी की अध्यक्षता में श्री पियूष कुमार, साईटिस्ट-B, HSPCB, कैथल, श्री सुरेश कुमार वन दरोगा, ईन्चार्ज कैथल ब्लॉक, श्री मुकेश कुमार वन दरोगा, रेंज कार्यालय, कैथल के साथ एक Joint Inspection की गई जिसमें पाया गया कि उक्त स्थान से वृक्ष नहीं कटे हुए हैं।

अतः Joint Inspection की रिपोर्ट आप महोदया की सेवा में आगामी कार्यवाही हेतू प्रस्तुत है।

संलग्न:- उपरोक्तानुसार।

28/08/25

जिला नगर आयुक्त,
कैथल।

MA

Support RKE
11/08/25
M.C.-II
11/08/2025



वन विभाग, हरियाणा

कार्यालय : वन मण्डल अधिकारी, कैथल वन मण्डल, कैथल

पत्र क्रमांक 9810-11 दिनांक 22/07/2025, फोन व फैक्स -01746-228095

E-Mail - dfoktl@rediffmail.com

क्रमांक 9810-11
रीया में

दिनांक: 05/08/25

✓ जिला नगर आयुक्त,
कैथल

कार्यालय जिला नगर आयुक्त, कैथल
प्राप्ति संख्या 159
दिनांक 07/08/25

N/A as per

विषय:- Joint Inspection in the matter in OA No. 1014/2024 titled as Satbir
Kichhana versus State of Haryana.

DMC, Kail

सन्दर्भ:- आपके कार्यालय के पत्र क्रमांक 9810-11 दिनांक 22/07/2025.

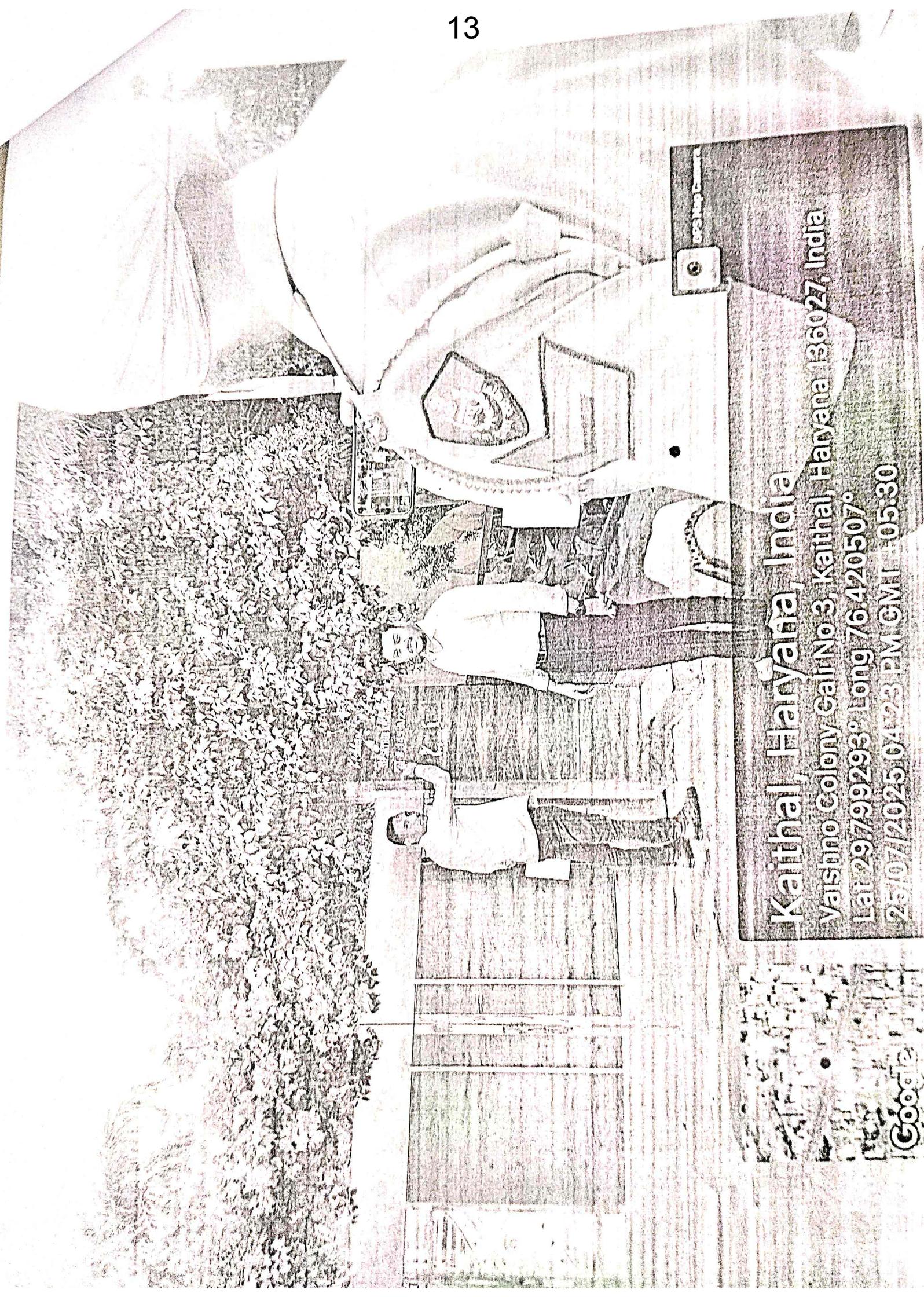
उपरोक्त सन्दर्भित पत्र के सम्बन्ध में आपको अवगत करवाया जाता है कि विषयवस्तु मामले में वन राजिक अधिकारी, कैथल के अधीनस्थ कर्मचारियों द्वारा उक्त मौका निरीक्षण में भाग लेते हुए दिनांक 25/07/2025 को दोपहर 2 बजे संयुक्त निरीक्षण डी०एम०सी०, कैथल व साईनिस्ट श्री पियुश कुमार, एस०डी०ओ० की अध्यक्षता में किया गया व उक्त स्थान से वृक्ष नहीं कटे हुए हैं। इसके अतिरिक्त उक्त स्थान पर वन विभाग द्वारा कोई कार्यवाही नहीं की जानी बनती है। वन राजिक अधिकारी, कैथल की रिपोर्ट साथ संलग्न आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

[Signature]
वन मण्डल अधिकारी,
कैथल।

[Signature]

जिला नगर आयुक्त
कैथल।

[Signature]
Piyush Kumar
Scientist - B
H.S PCB



Kaithal, Haryana, India

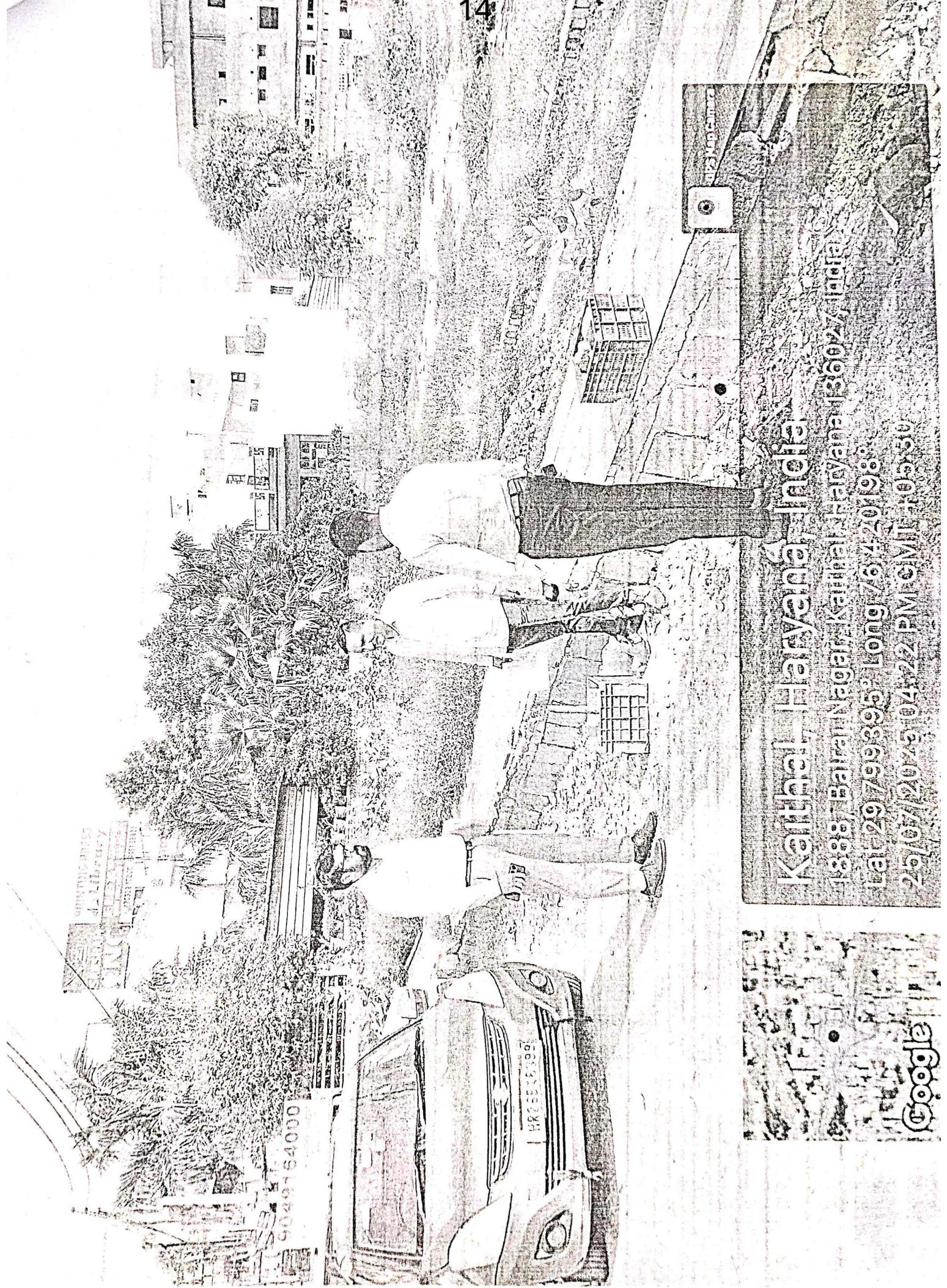
Vaishno Colony Gali No 3, Kaithal, Haryana 136027, India

Lat: 29.799293° Long: 76.420507°

25/07/2025 04:23 PM GMT +05:30

© 2025 Mapbox





Kaithal, Haryana, India
 18°18' 18.141" North, 76°02' 13.602" East
 Lat: 29.799395° Long: 67.20198°
 25/07/2023 04:22 PM GMT+05:30



Haryana State Pollution Control Board,

SCO 161 - P, 162, 163 SECOND FLOOR SECTOR 20, HUDA KAITHAL

Email-hspcbrokai@gmail.com



No. HSPCB/KAI/2025/939

Dated: 30/06/2025

To

The District Magistrate,
Kaithal.

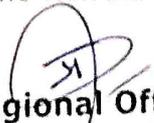
Sub: Joint inspection in the matter in OA. 1014/2024 titled as Satbir Kichhana Versus State of Haryana.

Ref: Hon'ble NGT order dated 04.11.2024 received through Email on 30.06.2025.

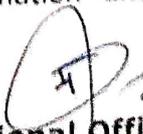
In this connection, it is submitted that Hon'ble NGT has passed order dated 04.11.2024 in the matter of Satbir Kichhana Versus State of Haryana. (Copy of order enclosed). The operative part of the order is as follows:-

1. A letter petition dated 13.12.2023 sent by Satbir Kichhana, resident of House No. 145A/23, Kaithal, Haryana has been registered as Original Application (hereinafter referred to as 'OA') under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as NGT Act, 2010) in exercise of suo-moto jurisdiction, in view of law laid down by Supreme Court in (2022) 13 SCC 401, *Municipal Corporation of Greater Mumbai v. Ankita Singha & Ors.*
2. Complainant has said that in Sector 18, Kaithal, Main Karnal Road, about 240 square foot of the area, adjacent to the main front, is green belt. As per revenue records, 35 meter green belt is there which is also mentioned in the revenue records. However, by manipulation of Subhas (Patwari) and Ramsaran (Patwari) in revenue records, green belt has been damaged under the orders of Sudhesh Mehra (Tehsildar) and large number of green trees have been cut and proceeds have been sold. No action has been taken by the concerned authorities despite complaint. 2
3. In our view, complaint made in the present letter petition, at the first instance, needs be addressed by concerned district authorities and if they find any violation of environmental laws, appropriate action shall be taken by said authorities in accordance with law.
4. In view, thereof, we hereby constitute a Joint Committee comprising Divisional Forest Officer, Kaithal; District Magistrate, Kaithal; and, Haryana State Pollution Control Board.
5. District Magistrate, Kaithal shall be nodal agency for coordination and compliance.
6. Above committee shall collect relevant information and if finds any violation of environmental laws including cutting of trees, would take appropriate remedial, prohibitive, preventive and punitive action in accordance with law within two months and submit a compliance report with the Registrar General of this Tribunal who may place the matter before Bench concerned, if any further order is required.
7. With the above directions, this original application is disposed of.
8. A copy of this order be forwarded to Members of the Committee for compliance by email.

In view of the above, it is requested to kindly appoint an officer on your behalf for the joint inspection, so that action taken report can be filed before the Hon'ble NGT Delhi within prescribed time period.


Regional Officer
Kaithal Region

Dated: 30/06/2025


Regional Officer
Kaithal Region

Endst. No. 940-41

A copy of above is forwarded to followings for information and further necessary action please.

1. The Member Secretary, HSPCB, Panchkula
2. The Divisional Forest Officer, Kaithal.

30/6/2025

2

was put up
 insubscribed on 30/6/25
 write a letter to
 District Magistrate to
 nominate an officer on behalf of DM.

(4)

30/6/25

Sc/B+

Court No. F

BEFORE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI

Original Application No. 1014/2024

Satbir Kichhana

Applicant

Versus

State of Haryana

Respondent

Date of hearing: 04.11.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
 HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: None

ORDER

1. A letter petition dated 13.12.2023 sent by Satbir Kichhana, resident of House No. 145A/23, Kaithal, Haryana has been registered as Original Application (hereinafter referred to as 'OA') under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as NGT Act, 2010) in exercise of *suo-moto* jurisdiction, in view of law laid down by Supreme Court in (2022) 13 SCC 401, *Municipal Corporation of Greater Mumbai v. Ankita Singha & Ors.*

2. Complainant has said that in Sector 18, Kaithal, Main Karnal Road, about 240 square foot of the area, adjacent to the main front, is green belt. As per revenue records, 35 meter green belt is there which is also mentioned in the revenue records. However, by manipulation of Subhas (Patwari) and Ramsaran (Patwari) in revenue records, green belt has been damaged under the orders of Sudhesh Mehra (Tehsildar) and large number of green trees have been cut and proceeds have been sold. No action has been taken by the concerned authorities despite complaint.

3. In our view, complaint made in the present letter petition, at the first instance, needs be addressed by concerned district authorities and if they find any violation of environmental laws, appropriate action shall be taken by said authorities in accordance with law.
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6. Above committee shall collect relevant information and if finds any violation of environmental laws including cutting of trees, would take appropriate remedial, prohibitive, preventive and punitive action in accordance with law within two months and submit a compliance report with the Registrar General of this Tribunal who may place the matter before Bench concerned, if any further order is required.
7. With the above directions, this original application is disposed of.
8. A copy of this order be forwarded to Members of the Committee for compliance by email.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 04, 2024
Original Application No. 1014/2024
JG.

District Municipal Commissioner, Kaithal

SCO 323-324 HUDA Sector-20, Kaithal -136027

E-Mail:- dmc-kaithal@ulbharyana.gov.in (01746-234300)

Self team co-ordinator
18/7

F.R. AEE-I, AEE-II, DEO-1/2/3...

सेवा में



क्षेत्रीय अधिकारी,
हरियाणा प्रदुषण नियंत्रण बोर्ड, कैथल।
प्रभागीय वन अधिकारी,
कैथल।

क्रमांक 9454-55 /DMC/KTL/दिनांक 16/07/2025

विषय:-

Joint Inspection in the matter in OA No. 1014/2024 titled as Satbir Kichhana versus State of Haryana.

उपरोक्त विषय पर उपायुक्त, कैथल के पत्र क्रमांक 17798/एम0ए0 दिनांक 08.07.2025 के संदर्भ में।

विषयाधीन मामले बारे संदर्भित पत्र के तहत अधोहस्ताक्षरी को जिलाधीश, कैथल की ओर से प्रतिनिधि मनोनित किया गया है, जिस बारे अधोहस्ताक्षरी द्वारा Joint Inspection के लिए दिनांक 21.07.2025 को प्रातः 11:00 बजे का समय निर्धारित किया गया है।

अतः आपको लिखा जाता है कि Joint Inspection के लिए निश्चित तिथि और समय पर इस कार्यालय में पहुँचना सुनिश्चित करें, ताकि Joint Inspection की जा सकें।

do
जिला नगर आयुक्त,
कैथल।

पृ0 क्रमांक 9456 /DMC/KTLदिनांक 16-07-2025

इसकी एक प्रति सम्पदा अधिकारी, हरियाणा शहरी विकास प्राधिकरण, कैथल को भेजकर अनुरोध किया जाता है कि आप सम्बन्धित अधिकारी/कर्मचारी (जो उक्त मामले की पूर्ण जानकारी रखता हो) को सम्पूर्ण रिकार्ड सहित इस कार्यालय में निश्चित तिथि और समय पर भेजने का कष्ट करें।

do
जिला नगर आयुक्त,
कैथल।

प्रेषक

प्रीति, भा0प्र0से0
उपायुक्त, कैथल।

सेवा में

जिला नगर आयुक्त,
कैथल।

क्रमांक 17798

/एम0ए0 दिनांक 08/07/25

विषय:-

Joint Inspection in the matter in OA. 1014/2024 titled as Satbir Kichhaha versus State of Haryana.

उपरोक्त विषय में Regional Officer Kaithal Region के कार्यालय के पत्र क्रमांक HSPCB/KAI/2025/939 दिनांक 30.06.2025 की प्रति भेजते हुए लिखा जाता है कि माननीय NGT ने OA. 1014/2024 titled as Satbir Kichhaha versus State of Haryana के मामले में दिनांक 04.11.2024 को आदेश पारित किया गया है। (आदेश की प्रति साथ संलग्न है) जिसमें छानबीन करने हेतु उनके कार्यालय द्वारा एक टीम गठित की गई है जिसमें प्रभागीय वन अधिकारी, जिला मैजिस्ट्रेट कैथल और हरियाणा प्रदूषण नियंत्रण बोर्ड शामिल है। जिला मैजिस्ट्रेट कैथल समन्वय और अनुपालन के लिए नोडल एजेंसी होंगे। उपरोक्त के मध्यनजर आपको संयुक्त निरीक्षण के लिए उपायुक्त महोदया की ओर से प्रतिनिधि मनोनित किया जाता है। उपरोक्त कमेटी प्रासंगिक जानकारी एकत्र करेगी और यदि पेडा की कटाई सहित कानून का उल्लंघन पाया जाता है तो दो महीने के भीतर कानून के अनुसार उचित उपचारत्मक, निषेधात्मक, निवारक और दंडात्मक कार्यवाही करेगी और इस न्यायधिकरण के रजिस्ट्रार जनरल के पास एक अनुपालना रिपोर्ट प्रस्तुत करेगी ताकि मामले में आगामी कार्यवाही की जा सके। इस आदेश की प्रति उपरोक्त गठित कमेटी के सभी सदस्यों को ई-मेल द्वारा भेज दी गई है। यह आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

कृते: उपायुक्त, कैथल।